

LIST OF CREDITORS' OF M/S EYEMEYEE PRIVATE LIMITED-UNDER CIRP

CIN NO. U29299HR2021PTC097717

CP(IB)NO.67/CHD/HRY/2025

REGISTERED OFFICE ADDRESS AS PER MCA : A-8, INFOCITY 1, SECTOR 34, GURUGRAM, Haryana, India – 122001,

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UNDER REGULATION 13(2) OF IBBI (INSOLVENCY RESOLUTION PROCESS FOR CORPORATE PERSONS) REGULATIONS, 2016

Annexure -9

Other creditors , if any other than financial creditors and operations creditors

Sr. No.	Name of the Operational Creditor	Date of Receipt of the claim	Amount Claimed		Secured	Related Party	% of voting share in COC	Amount of Contingent Claim	Amount of Claim not Admitted	Amount of Claim under Verification	
			Rs.	Rs.						Rs.	Rs.
			0	0	Yes/No	%	Rs.	Rs.	Rs.	Rs.	
1	Nil	Nil	0	0	N.A	0	0	0	0	0	
	Nil	Nil	0	0	N.A	0	0	0	0	0	



NOTES:

1. No any other class of creditors (s) except as stated above ; has filed any claim to the undersigned Interim Resolution Professional in pursuance of Public Announcement in prescribed Form A under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) and in compliance with the directions of the Hon'ble NCLT, sent to respective authorities /person/party and/or published in The Financial Express (English) and Jansatta (Hindi) Newspapers for calling upon and inviting the claims.
2. That the Interim Resolution Professional has prepared a list of creditors' , category-wise, on the basis of proofs of claims submitted and accepted , rejected and/or pending under verification for want of information/documents under these Regulations,
3. The list of Creditors, as modified from time to time, shall be-
 - (a) available for inspection by the persons who submitted proofs of claim;
 - (b) available for inspection by members, partners, directors and guarantors of the corporate debtor
 - (c) displayed on the website, if any, of the corporate debtor.
 - (d) filed on the electronic platform of the Board for dissemination on its website:
4. That Committee of Creditors of **EYEMEYEE PRIVATE LIMITED -UNDER CIRP** , the Corporate Debtor has been constituted in terms of Regulation 17 of IBBI (CIRP) Regulations read with IBC and Report on Constitution of Stakeholders Consultation Committee along with List of Creditors" is being/ has already been filed by the IRP before the Hon'ble Adjudicating Authority under IBC,2016 in CP(IB)NO.67/CHD/HR Y/2025 .

SANJAYN KUMAR AGGARWAL-INTERIM RESOLUTION PROFESSIONAL
EYEMEYEE PRIVATE LIMITED -UNDER CIRP

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Sanjay Kumar Aggarwal, is a registered Insolvency Professional vide IBBI/Reg. No. IBBI/PA-002/N-00126/2017-18/10295 with IBBI. Hon'ble National Company Law Tribunal, Chandigarh Bench, Court No.1, Chandigarh, (Adjudicating Authority under IBC) has ordered the commencement of a corporate insolvency resolution process of **the EYEMEYEE PRIVATE LIMITED -UNDER CIRP (Corporate Debtor) on 13th day of March,2026 and is acting as Interim Resolution Professional of EYEMEYEE PRIVATE LIMITED -UNDER CIRP** under the authority of Hon'ble NCLT and is not personally liable for any nature of transaction of the corporate debtor prior to CIRP.

Dated : 03.04.2026

Place : SAS NAGAR MOHALI